

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

OA 579 of 1997

Date of Order : 21-03-2007

Present : Hon'ble Mr. N.D. Dayal, Administrative Member
Hon'ble Dr. D.K. Sahu, Judicial Member

Sudarshan Samanta & Ors.
-VS-

S.E. Railway

For the Applicant : Mr. A. Chakraborty, Counsel

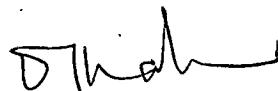
For the Respondent : Mr. S. Chowdhury, Counsel

ORDER

PER DR. D.K. SAHU, JM:

The Ld. Counsel for the applicants submits that as this is an old matter of 1997 and various orders of the Tribunal on the same subject have been passed in between, including one that has been produced by the Ld. Counsel for the respondents in the O.A., copy of which has been handed over to the Counsel for the applicants.

2. A prayer has been made to withdraw this O.A. with liberty to file a better one. The O.A. is dismissed as withdrawn with liberty to file a fresh one containing the cause of action that has arisen in between and the cause of action basing on which the present O.A. has been filed. We have not passed order on merit of this proceedings thus it may not act as res-judicata for the OA that would be filed.



MEMBER(J)



MEMBER(A)

DKN